

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Disengagement of Mr. Avtar Singh Sodhi as Deputy Advocate General in Srinagar wing of High Court of Jammu and Kashmir and Ladakh.

Government Order No.6564 - JK(LD) of 2022.
Dated. 31 - 08 - 2022.

Sanction is hereby accorded to the disengagement of Mr. Avtar Singh Sodhi as Deputy Advocate General in Srinagar wing of High Court of Jammu and Kashmir and Ladakh, appointed in terms of Government Order No. 5867-JK(LD) of 2021 dated 22-12-2021 with immediate effect.

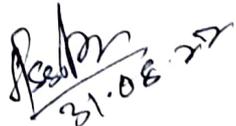
By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated.31-08-2022.

No: Law-Jud/138/2022-10.

Copy to the:-

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Srinagar.
2. Secretary to Government, General Administration Department.
3. Director Information, J&K, Srinagar.
4. Director Litigation Jammu.
5. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
6. Director Finance, Department of Law, Justice & P.A.
7. Senior Private Secretary to Advocate General for information of Ld. Advocate General.
8. Administrative Officer, Office of Advocate General, J&K. This is with reference to his letter No. AGJK/Cros-07/2022/05-1714 dated 18-08-2022.
9. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
10. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
11. Concerned Advocate.
12. Accountant/Nazir, Department of Law Justice and P.A.
13. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
14. Government Order File.
15. Concerned File.


(Ashish Gupta)
Additional Secretary to Government
(Legal)
31-08-2022.